

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 1
173/241- 242/PB/2019

IN THE MATTER OF:

Emaar Holding II
v.
Emaar MGF Land Limited

.... Petitioner

.... Respondent

Order U/s. 241-242

Order delivered on 25.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Sajan Poovayya, Sr. Adv., Adv. Aman Ahluwalia, Ms. Ruby Singh Ahuja, Ms. Hancy Maini, Ms. Aakriti Vohra, Ms. Sanya Dua, Mr. Ashish Joshi, Mr. Varun Singh Thapa, Ms. Alvia Ahmed, Mr. Palash Maheshwari, Advs.
For the Respondent : Sr. Adv. U. K. Chaudhary, Adv. Manisha Chaudhary, Adv. Mansumyer Singh, Adv. Manisha Sharma, Adv. Shravan Chandra Shekhar, Adv. Misbahul Haque, Adv. Ritu Raj for R-2, 3, 4 & 8, Adv. Darpan Wadhwa, Adv. Rushab Aggarwal, Adv. Japnish Singh Bhalla for R-9, Adv. Pooja M. Saigal, Adv. Yudhister Singh, Adv. Ishank Jha
For Emaar India : Ms. Shivangi Bajpai, Adv.

ORDER

Ivn. P-10/2023, IA(CA)-14/2022, IA(CA)-15/2022, CA-349/2022, CA146/2022, CA-53/2022, CA-634/2020, CA-70/2020, CA-89/2020, CA225/2021, CA-146/2023

Heard Mr. U.K. Chaudhary, Ld. Sr. Counsel appearing for the Respondents based on the note on maintainability of the captioned petition (Master Index Volume-I) on behalf of R-2 to 4.

At request and by consent, list the matter on **09.05.2024 for continuation of arguments.**

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)